

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 102  
IB-469/ND/2020**

**IN THE MATTER OF:**

**M/s. Fontal Flexipack Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Aditya Samraj Natural Foods Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 10.02.2020.**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Ranjit Khatri, Advocate**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the Operational-creditor. The counsel for the Operational-creditor is directed to explore the various modes of service of Section 8(1) notice and file affidavit of service within next four weeks. Matter is adjourned to **17.03.2020**.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**